

GOVERNMENT OF INDIA  
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

**RAJYA SABHA**  
UNSTARRED QUESTION NO.1959  
**TO BE ANSWERED ON 18<sup>TH</sup> MARCH, 2025**

**RELEASE OF RDF FUND TO PUNJAB**

1959 SHRI RAGHAV CHADHA:

Will the Minister of Consumer Affairs, Food and Public Distribution be pleased to state:

- (a) the reasons as to why the union Government has not released the Rural Development Fund (RDF) and Market Development Fee pending for the last several procurement seasons for the State of Punjab;
- (b) the details of procurement, season-wise and the details of amount pending with the Centre; and
- (c) the deadline by which the Union Government plans to disburse the pending amounts?

**A N S W E R**  
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,  
FOOD & PUBLIC DISTRIBUTION  
**(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)**

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(a) to (c): This Department has not released any amount against the Rural Development Fee/Fund to any State since the financial year 2023-24. Further, the statutory charges are being allowed to a maximum of 2% of Minimum Support Price (MSP) to all the States including Punjab or the State's claim, whichever is lower.

.....2/-

Details of procurement of wheat and paddy in the State during last three crop years are as under: -

<b>Wheat Procurement</b>	<b>Quantity in LMT</b>	<b>Paddy Procurement</b>	<b>Quantity in LMT</b>
RMS 2022-23	96.45	KMS 2022-23	182.11
RMS 2023-24	121.17	KMS 2023-24	185.28
RMS 2024-25	124.57	KMS 2024-25	173.33

In so far as, the release of funds towards Rural Development Fee to the State Government of Punjab is concerned, it is stated that an Original Suit No. 000005-2023 has been filed in the Hon'ble Supreme Court of India on 11.07.2023 by the State Government of Punjab for payment of statutory charges including Rural Development Fee, as per State's claim. The suit has been admitted by the Honourable Supreme Court. The matter is sub-judice at present.

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